

to ensure that correct weighing is done at the time of loading and increased vigilance exercised by R.P.F. in transit and in coal depots yards to prevent pilferage, if any.

[English]

### Import of Simulators

3519. SHRI PRATAPRAO B. BHOSALE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to import simulators to be used by Railways;

(b) if so, the details thereof;

(c) whether these simulators would bring any improvement in the functioning of Railways; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) One Simulator each suitable for diesel locomotives and electric locomotives is proposed to be procured in the first instance.

(c) and (d). Loco simulators will supplement the existing facilities with a view to train locomotive drivers specially for handling heavier freight trains as also for operating high-speed passenger trains. The drivers are expected to learn the techniques of handling trains to minimise fuel/energy consumption faster.

### Allocation of funds for Sambalpur Division Project

3520. DR. KRUPASINDHU BHOI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have considered the suggestion of Orissa Government to enhance the allocation for Sambalpur Railway Division project in Orissa in the current financial year; and

(b) if so, the additional amount proposed to allocated for that project in the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b). No suggestion for enhancement of the allocation in the current financial year for Sambalpur Railway Division Project in Orissa, has been received from the Government of Orissa. However, the allocation has been enhanced by Rs. 34.00 lakhs during the current financial year.

### Level crossing at Sripura (S.E. Railway)

3521. SHRI SRIBALLAV PANIGRAHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to construct a level crossing at Sripura near Lapanga on the Jharsuguda-Sambalpur section of South Eastern Railway;

(b) if so, the step taken to implement the above proposal; and

(c) the time by which the level crossing is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c). Necessary plans and estimate for the work, which includes construction of two culverts on the approach road, have since been finalised by the Railway in consultation with the concerned State authorities. The execution of the work will

commence after obtaining the concurrence of the Commissioner of Railway Safety.

### **New Railway Lines in Orissa**

3522. SHRI RADHAKANTA DIGAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the State Government of Orissa had requested to sanction the survey work of some proposed railway lines in Orissa;

(b) if so, the details of proposals submitted by the Government of Orissa to his Ministry; and

(c) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) to (c). A proposal was received from the State Government of Orissa for survey of a new Railway line from Khurda Road to Balangir via Khurda Town, Nayagada, Daspalla, Banigochha, Boudh and Sonapur. Accordingly, a survey was carried out but the project involving construction of 289 km long Railway line, estimated to cost Rs. 209 crores was found to be financially unremunerative.

### **Duty Evasion by Companies**

3523. SHRI GURUDAS KAMAT: Will the Minister of FINANCE be pleased to state:

(a) whether several companies dealing in textiles, plastics, pharmaceuticals and steel evade Excise duty and Income tax by declaring their goods as seconds and rejected;

(b) whether crores of rupees and si-phoned off by the companies through sale of scraps and waste materials, evading Excise duty and Income tax; and

(c) if so, the action taken by Government to prevent such malpractices?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) to (c). Cases of companies trying to evade Central Excise duty by declaring excisable goods as 'seconds' and rejected have come to the notice of the Government. Appropriate action under the Central Excise law has been initiated in all such cases.

### **Legislative Drafting and Research Institute**

3524. SHRI SHANTARAM NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the newly established Legislative Drafting and Research Institute has started functioning;

(b) if so, the type of courses being conducted or training given in the said Institute; and

(c) the number of persons trained so far?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) Yes, Sir. The Institute of Legislative Drafting and Research (India) has started functioning from January, 1989.

(b) The Institute is presently conducting a basic Course of one year's duration in Legislative drafting for junior level officers of State Governments and Union territory Administrations. It has also conducted a short term Appreciation Course in legislative drafting for the benefit of officers in the Central Ministries and Departments dealing with subordinate legislation. It has also given